



2026:AHC:160703

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 26696 of 2026

Shivam Dev Vanshi @ Siddhant

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Aadarsh Mohan Pandey, Saumitra
Dwivedi, Shubham Tripathi
Counsel for Opposite Party(s) : G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Saumitra Dwivedi, learned counsel for the applicant and Sri Vijay Kumar, learned AGA-I, for the State.
2. The instant bail application has been filed on behalf of the applicant with the prayer to release her on bail in Case Crime No.43 of 2024, under Sections 498A,302, 316 and 34 IPC and Section 3/4 Dowry Prohibition Act, Police Station Mau, District Chitrakoot during pendency of the trial.
3. Learned counsel for the applicant submits that applicant is 'dever' of the deceased and however, deceased died due to strangulation but applicant resided separately. He resided with his parents and this fact is evident from their ration card, which has been annexed at page 225 of the paper book.
4. He further submits that considering the above facts even during investigation arrest of the applicant was stayed by Division Bench of this Court vide order dated 5.7.2024, which has been annexed at page 41 of the paper book.
5. He further argued that as applicant was dever of the deceased and he resided separately, therefore, he was not having any concern with the family affairs of the deceased.
6. He further submits that even bail applications of applicant's parents Ranjeet and Shiv Kumari have been allowed by Coordinate Benches of this Court and their bail orders have been annexed at pages 174 and 169

of the paper book respectively.

7. He further submits that applicant is not having any previous criminal history and in the present matter he is in jail since 14.7.2026. He next submits that therefore, considering the facts of the case, he may be released on bail.

8. Per contra, learned AGA although opposed the prayer for bail but could not dispute the argument on facts advanced by the learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. It reflects that applicant is 'dever' of the deceased and his 'bhabhi' died due to strangulation in her matrimonial home but record further suggests that applicant is residing separately from the deceased and even during investigation his arrest was stayed.

11. Further, even it reflects that in-laws of the deceased have already been released on bail by Coordinate Benches of this Court.

12. Further, however, in the present matter applicant is in jail only since 14.7.2026 but considering the fact that during investigation his arrest was stayed by Division Bench of this Court and he prima facie appears to be resided separately from the deceased and even bail applications of in-laws of the deceased have been allowed by Coordinate Benches of this Court in view of this Court, it is not proper to withhold the bail application of the applicant merely on this ground.

13. Further, applicant is not having any previous criminal history and in the present matter he is in jail since, 14.7.2026.

14. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

15. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

16. Let the applicant-**Shivam Dev Vanshi @ Siddhant** be released on bail in the aforesaid case on furnishing a personal bond and two sureties

each in the like amount to the satisfaction of the court concerned with the following conditions:-

- (i) The applicant shall appear before the trial court on the dates fixed, unless her personal presence is exempted.
- (ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or any police officer or tamper with the evidence.
- (iii) The applicant shall not indulge in any criminal and anti-social activity.

17. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

18. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 3, 2026
SKM